

Annexure - 7													
Name of the corporate debtor: Takshashila Resicom Private Limited; Date of commencement of CIRP: 25.09.2026; List of creditors verified as on: 13.10.2026													
List of operational creditors (Government dues)													
Sr. No.	Details of Claimant	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?					
1	Income Tax Department (Dy. Commissioner of Income Tax, Circle 4(1)(1), Ahmedabad)	06.10.2026	10,70,280.00	10,70,280.00	Operational debt – Government dues [Sec. 5(21)]; unsecured [Sec. 3(31), as amended in 2026]	-	-	No	-	-	-	-	Admitted: income-tax demands u/s 143(1) for AY 2024-25 (₹9,13,560) and AY 2025-26 (₹1,56,720). Subject to revision on rectification of unallowed tax credits u/s 154.
TOTAL			10,70,280.00	10,70,280.00	-	-	-	-	-	-	-	-	
Note 1 – Basis of verification													
(i) Claim filed in Form B (Regulation 7) and verified against the 143(1) intimations and the Department's demand report. Being dues arising by operation of law, they do not create a security interest (Explanation to Sec. 3(31) inserted by the IBC (Amendment) Act, 2026). Interest u/s 220(2) not claimed.													

Date: 13.10.2026
Place:Ahmedabad

Sd/-
IP Chetan B. Patel
Interim Resolution Professional of
Takshashila Resicom Private Limited
IP Reg. No.: IBBI/PA-002/IP-N00819/2019-2020/12561
AFA validity up to: 30.06.2027